CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 132/2022

Date: 3.8.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period determination of transmission tariff for the 2019-24 tariff period in respect of 400kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) S/S– Asset I & Extension of 400/220kV Solapur S/S - Augmentation of Substation by 500 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur)– Asset II under "Transmission System for Solapur STPP (2x660 MW)" in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022:

2014-19 period

a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the instant asset.

b) Confirm if O&M expenses of the assets to be decapitalized in the instant petition have been claimed in instant petition, otherwise specify the relevant petition number.

c) Confirm if the O&M Expenses submitted are as per actuals or on projection basis. Submit detail if based on projections.

1

2019-24 period

    d) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant asset.

    e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.

    f) Details of charges considered (by whatever name called) along with documentary evidence, in addition to the normal rate of interest for the purpose of calculating IDC.

    g) Repayment schedule with respect of domestic loans considered for tariff calculation.

    h) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained

    i) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.

    j) Confirm that the instant assets are currently in use.

Forms

    k) Form 5 for the 2014-19 tariff period for the instant assets

    l) Form 10B for assets to be decapitalized in the instant petition.

    m) Provide flow of liabilities statement as per as per Annexure-I attached herewith for the asset along with soft copy in .xlsx format.

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 132/2022:

    i) Filing proof of Publication Notice is pending;

    ii) Non-mapping of the respondents by the PGCIL as per memo of parties.

4. The petition will be registered only after receipt of the above information and removal of defects mentioned above.

5. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
…	…										

TL/SS/Communication Systems etc.